

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

Review Application No.160 of 1997
(in O.A. No.1916 of 1996)

New Delhi, this the 6th day of August, 1998

Smt. Manjit Kaur

-APPLICANT

(23)

Versus

Lt. Governor, of Delhi & others

- RESPONDENTS

ORDER (in circulation)

This application for review of the order dated 3.6.1997 in O.A. No.1916/96 was filed on 1.7.1997. It is pointed out that the claim relating to compassionate appointment was not noticed by the Tribunal and no order was passed on this relief prayed for.

2. It is noticed from the proceedings dated 27.9.1996 in O.A. No.1916/96 the Court recorded the statement of Shri S.L.Lakhanpal, learned counsel for the applicant that he did not press the particular relief relating to compassionate appointment. The reliefs claimed for grant of retirement benefits and compassionate appointment are plural reliefs and violated Rule 10 of the Central Administrative Tribunal (Procedure) Rules, 1987. It was only after the applicant's counsel had conveyed his intention not to press this relief relating to compassionate appointment that the Court was able to deal with the other reliefs. There is, therefore, no error apparent on the face of record.

3. The R.A. is dismissed at the circulation stage itself.

N. Sahu
(N. Sahu)
Member (Admn)

rkv.